

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU.

ORDER

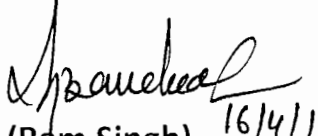
No: 62

Dated 16/4/2019

Sanction is hereby accorded to the additional allotment of funds to the tune of Rs. 12,05,120/- (Rs. Twelve Lacs Five Thousand One Hundred and Twenty only) under Major Head 2071-Pension & Other Retirement Benefits object head 670-Leave encashment, in favour of the following Subordinate Courts, for the year 2019-20 for releasing the amount in favour of the retirees to the extent amount shown against each as detailed below:

S.No	Name of the Court.	Name of the Retirees	Date of Retirement.	Amount. (In Rs)
1.	Pr. D&S Judge, Srinagar.	Sh.Javid Ahmed Shah, Accounts Officer.	30-4-2019	6,96,640/-
2.	Pr. D&S Judge, Leh	Sh Mohd. Sharief, Process Server.	30-4-2019	5,08,480/-
			Total:-	12,05,120/-

By order.


(Ram Singh) 16/4/19


Deputy Registrar (Acctts)

No: 1097-1100/AC

Dated 16/4/2015

Copy to the :

1. Pr. D&S Judge, Srinagar.
- 2.. Pr. D&S Juge, Leh.
3. Treasury Officer, Saddar Try. Srinagar.
4. Treasury Officer, Leh.
..... for inf. and n/a
- 5 Order file.

He is for up-landing



Deputy Registrar(Acctts)